

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NINANIYA ESTATES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Ninaniya Estates Limited
2.	Date of incorporation of corporate debtor	09/06/2004
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Jaipur, Rajasthan
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U45201RJ2004PLC019382
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 160, Karni Vihar, Ajmer Road, Near Rawat Mahila College Jaipur-302021
6.	Insolvency commencement date in respect of corporate debtor	24.12.2020 Order received by IRP on 28.12.2020
7.	Estimated date of closure of insolvency resolution process	27.06.2021*
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Deepak Arora IBBI/IPA-002/IP-N00122/2017-18/10291
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 23 KA 4, Jyoti Nagar, Near Vidhansabha, Jaipur, 302005 Rajasthan Email Id: aroracs2@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 23 KA 4, Jyoti Nagar, Near Vidhansabha, Jaipur, Rajasthan Email Id: cirp.ninaniya@gmail.com, aroracs2@gmail.com
11.	Last date for submission of claims	11.01.2021*
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

* The order of Hon'ble Tribunal related to Commencement of CIRP is received on 28.12.2020 and the calculation related to the process is taken from 28.12.2020.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Ninaniya Estates Limited on 24.12.2020.

The creditors of Ninaniya Estates Limited are hereby called upon to submit their claims with proof on or before 11.01.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Deepak Arora
Reg. No. IBBI/IPA-002/IP-N00122/2017-18/10291
Interim Resolution Professional
Date: 28.12.2020
Place: Jaipur

